

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1314 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Amreena Mumtaz

D/O Mumtaz Ahmad Khan

R/O Syed Hamid Pora Nawab Bazar Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-350-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
AKS

No: 26443-50 /RG/LP

Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amreena Mumtaz, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
AKS

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1315 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Aanifa Fayaz
D/O Fayaz Ahmad Dar
R/O Ruhoo Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-351-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26451-50 RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aanifa Fayaz, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1316 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Adnan Farooq Lone
S/O Farooq Ahmad Lone
R/O Sagri Batpora Tehsil Tangmarg District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-352-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26459-66 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnan Farooq Lone, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1317 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Anab Khurshid Khan
S/O Khurshid Ur Rehman Khan
R/O Tarigam (Paljan) Yaripora Tehsil & District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-353-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26467-74 /RG/LP Dated: 24-.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anab Khurshid Khan**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1310 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Arbeena
D/O Mohammad Nayeem
R/O Narwara Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-354-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26475-02 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arbeena, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1319 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Burhan Bashir Ganaie
S/O Bashir Ahmad Ganaie
R/O Durbugh Tehsil Chadoora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-355-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
ARK *10*

No: 26483-90/RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Bashir Ganaie**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
ARK *10*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1320 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Faisal Ayoub Lone
S/O Mohammad Ayoub Lone
R/O Gousia Colony Tehsil Qazigund District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-356-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
MS *10*

No: 26491-98 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Ayoub Lone, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
MS *10*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1391 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Fallaha Lateef
D/O Mohd Lateef Makroo
R/O Wantapora Mureedpora Hawal, Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-357-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
MS 8

No: 26499-506/RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fallaha Lateef, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
MS 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1322 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Farhat Jan
D/O Riyaz Ahmad Fataing
R/O Deewan Bagh Bijbehara Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-358-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 25/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26507-14 RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Jan**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1323 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Farkhanda Fayaz

D/O Fayaz Ahmad Wani

R/O Wani Mohalla Kaherpora Tehsil Kokarnag District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-359-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26515-22 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farkhanda Fayaz, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1324 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Ifat Irshad

D/O Irshad Ahmad Khan

R/O Kathal Hil Patribal Turk Mohalla Tehsil Boniyar District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-360-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
MS 8

No: 26523-30 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifat Irshad, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
MS 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1325 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Ishfaq Hassan Bhat
S/O Ghulam Hassan Bhat
R/O Hajam Mohalla Tehsil Lalpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-361-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26531-38 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Hassan Bhat**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1326 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Mehvish Farooq
D/O Farooq Ahmad Sofi
R/O Alamdar Colony B, Bhaghat-i-Shoora, Soura, Tehsil Eidgah, District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-362-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 26539-46 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Farooq**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1327 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Mehvish Farooq
D/O Farooq Ahmad Sheikh
R/O Kanihama Bagati Kanipora, Tehsil B.K Pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-363-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26547-54/RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Farooq**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1328 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Minza Majeed
D/O Abdul Majeed Bhat
R/O Nishat Gupkar Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-364-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26555-62 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Minza Majeed, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1329 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Momina Aslam
D/O Mohammad Aslam Para
R/O Munawarabad Tehsil Khaniyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-365-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28563-70 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Momina Aslam, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1330 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Musa Rashid Makhdoomi

S/O Rashid Ahmad Makhdoomi

R/O 38 - Habib Colony Baghat Barzulla Tehsil Chanapora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-366-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26571-78 /RG/LP Dated: 26.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musa Rashid Makhdoomi**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1331 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Myserah Mushtaq
D/O Mushtaq Ahmad Sheikh
R/O Kanihama Hamaza Colony Tehsil B.K Pora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-367-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26579-86 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Myserah Mushtaq**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1332 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Nahida Bilal
D/O Bilal Ahmad Gabroo
R/O Zoonimar Soura Degdarhar Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-368-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28587-94 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Bilal, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1333 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Nahida Nisar

D/O Nisar Ahmad Padder

R/O 57- Darul Fazal Nasirabad, Kanipora Tehsil & District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-369-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28595-102 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Nisar, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1334 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Nahiya Bhat
D/O Noor Mohammad
R/O Pahloo Brein Nishat Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-370-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 25603-10 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahiya Bhat, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1335 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Namreen Saleem
D/O Saleem Akbar Pandith
R/O Highland Colony Tehsil Sopore District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-371-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 25611-18 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Namreen Saleem**, Advocate
.....for information and necessary action.

Mujtaba
23/6/26
Registrar Administration
AR

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1336 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Nisha Sajad
D/O Sajad Ahmad Dar
R/O T.B Shah Harnag Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-372-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 25619-26 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nisha Sajad, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1337 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Qazi Baiza Shafat
D/O Qazi Shafat Ahmad
R/O Bagati Kanipora Paribagh, Tehsil B K Pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-373-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 25627-34 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qazi Baiza Shafat**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1338 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Raabia Jan

D/O Khalid Hussain Malik

R/O Kanji Kullah Astaan Mohalla Tehsil Yaripora District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-374-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 22/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 25635-42 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raabia Jan**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1339 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Rabiya Bano
D/O Jamal Din
R/O Teetwal Tehsil Karnah District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-375-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26643-50 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Bano, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1340 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Rahat Nargis
D/O Mir Manzoor Ahmad
R/O Mir Mohalla Tehsil Yaripora District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-376-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 20657-58 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rahat Nargis, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1341 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Razya Bashir
D/O Bashir Ahmad Para
R/O Hardu Lattina Tehsil Beerwah District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-377-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 25/6/26
(Syed Mujtaba Hussain)
Registrar Administration
18/4 *8*

No: 26659-66 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razya Bashir, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
18/4 *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1342 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Sehara Bilal

D/O Bilal Ahmad Rather

R/O Paul Mohallah Methan Tehsil Chanapora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-378-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26667-79 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehara Bilal, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1343 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Shah Zaeem
S/O Mohammad Yousf Shah
R/O Wallarhama Tehsil Sallar District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-379-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 26675-82 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Zaeem, Advocate**
.....for information and necessary action

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1344 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Shaista Nazir
D/O Nazir Ahmad Teli
R/O Gulabad Arampora Tehsil Sopore District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-380-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26683-90 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Nazir**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1345 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Subiya Shafi
D/O Mohd Shafi Wani
R/O Malikpora Wanigam Palhallan Tehsil Pattan District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-381-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26691-98 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subiya Shafi**, Advocate
.....for information and necessary action.

Mujtaba
23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1346 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Suhail Ahmad Lone
S/O Reyaz Ahmad Lone
R/O Ferozpora Tehsil Tangmarg District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-382-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26699-706 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Lone**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1347 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Suheel Hilal
S/O Hilal Ahmad Bhat
R/O Chandpora, Harwan, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-383-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26707-14 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suheel Hilal, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1348 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Sumaya Akhter

D/O Bashir Ahmad Wani

R/O Bunpora Badrah Payeen (Qaziabad), Tehsil Kralgund District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-384-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26715-22 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sumaya Akhter, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1349 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Sumiya Mushtaq
D/O Mushtaq Ahmad Khan
R/O Model Town "A" Qadria Tehsil Sopore District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-385-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 26723-30 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Mushtaq**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1350 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Syed Gowher Manzoor
S/O Syed Manzoor Ahmad
R/O Sunmullah, Tehsil Villagam District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-386-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
MS *D*

No: 26731-38 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Gowher Manzoor, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
MS *D*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1351 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Tabasum Farooq
D/O Farooq Ahmad Ganaie
R/O Hardu Shichan Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-387-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26739-46 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Tabasum Farooq, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1352 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Tabiya Farooq
D/O Late Farooq Ahmad Shah
R/O Rangpora Ellahi Bagh Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-388-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 26747-54 /RG/LP Dated: 24 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabiya Farooq, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1353 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Wani Hadeeqat Ul Yasrab
D/O Abdul Majeed Wani
R/O Aastan Mohalla Narwa Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-389-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26755-62 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Wani Hadeeqat Ul Yasrab, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1354 of 2026/RG/LP

Dated: 24.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Zaid Bin Amin Baba
S/O Mohammad Amin Baba
R/O Zaloosa Malik Mode Tehsil Charar-i-Sharief District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-390-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
18/4 *8*

No: 26763-70 /RG/LP Dated: 24.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Bin Amin Baba**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
18/4 *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1355 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Abdul Barr
S/O Shri Abdul Rashid
R/O Village Hari, Tehsil Surankote, Distict Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-391-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26859-66 /RG/LP

Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Barr, Advocate**
.....for information and necessary action.

Mujtaba
23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1356 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Abhijeet Singh Thakur
S/O Shri Darshan Singh
R/O Village Sana, Tehsil Batote, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-392-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26867-74 RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhijeet Singh Thakur, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1357 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Akshay Kumar
S/O Shri Shadi Lal
R/O Village Lilaran-23, Kuntwara Kishtwar, Tehsil Drabshalla, District
Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-393-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26074-81 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Kumar**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1358 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Aman Sharma
S/O Shri Ved Parkash
R/O Village Ossu Kaira, Mohalla Latheya, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-394-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26802-89 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Sharma, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1359 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Amit Mansotra
S/O Shri Shiv Charan
R/O Village Kanah, P/O Dalsar, Tehsil Ramnagar, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-395-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26890-98/RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Mansotra, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1360 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Amritaash Sharma
S/O Shri Arun Sharma
R/O H.No. 145, Fattu Chougan, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-396-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26899-906 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amritaash Sharma, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1361 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Anjali Sharma
D/O Shri Ravi Paul Sharma
R/O Village Sukhdevpura (Banyari), Tehsil Marheen, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-397-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26907-14 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Sharma, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1362 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Ashish Kumar Pathania
S/O Shri Rakesh Kumar
R/O H.No. 33-B, Lane No. 25, Tawi Vihar Colony, Sidhra, Tehsil & District
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-398-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26915-22 RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Kumar Pathania, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1363 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Ashutosh Misra
S/O Shri Nand Kishore
R/O Kishanpur, Tehsil Dansal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-399-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 26923-30 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashutosh Misra, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1364 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Asmit Singh
S/O Shri Zara Singh
R/O Ward No. 5, near gms plail, Village Billawar, Palehal, Tehsil Mahanpur,
District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-400-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26931-38 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asmit Singh, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1365 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Avleen Kaur
D/O Shri Kuldeep Singh
R/O Hatli Morh, Main Chowk, near Gurudwara Sahib, Tehsil & District
Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-401-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 26939-46 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Avleen Kaur, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1366 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Ayushi Sharma
D/O Shri K. K Sharma
R/O Jawahar Nagar, Ward No. 6, Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-402-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26947-54 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ayushi Sharma, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1367 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Azara Rashid
D/O Shri Abdul Rashid Mir
R/O Maitra, Tehsil & District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-403-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26955-62/RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azara Rashid, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1368 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Chehak Gupta
D/O Late Shri Rakesh Gupta
R/O H.No.50, Ward No. 2, National Highway, Tehsil Bari Brahmana &
District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-404-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 25/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26963-70 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chehak Gupta, Advocate**
.....for information and necessary action.

Mujtaba 25/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1369 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Eashav Slathia
S/O Shri Robin Slathia
R/O Ward No. 7, Bajpur, Gurha Morh, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-405-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 26971-78 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eashav Slathia, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1370 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated **12.06.2026**

Mr. Fiaz Ahmed
S/O Shri Abdul Rashid
R/O Ward No. 2, Village Chaktrou, Tehsil Haveli & District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-406-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26979-86 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fiaz Ahmed**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1371 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Harsh Dev Singh
S/O Shri Jaswant Singh
R/O Rakh Baran, Kangrail, Tehsil Bhalwal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-407-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
gnd. 8

No: 26987-94 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harsh Dev Singh, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
gnd. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1372 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Javad Ul Zubeer
S/O Shri Abdul Qayoom Naik
R/O Nowgam Sarachi, Village Sarachi Khari, Tehsil Khari & District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-408-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 26995-2760/RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javad Ul Zubeer, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1373 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Jhanvi

D/O Shri Sanjay Kumar

R/O Ward No. 1, Subash Nagar, Dhar Road, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-409-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
and *8*

No: 27003-040 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jhanvi, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
and *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1374 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Junaid Rashid Zargar
S/O Shri Abdul Rashid Zargar
R/O Village Gundow, P.O Jakyas, Tehsil Chilli Pingal, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-410-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
gnd. *8*

No: 27011-18 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Rashid Zargar, Advocate**
.....for information and necessary action.

Mujtaba
23/6/26
Registrar Administration
gnd. *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1375- of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Kamran Latief
S/O Shri Mohd Latief
R/O Mandi, Rajpur Tehsil Mandi, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-411-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27019-26 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Latief, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1376 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Karan Ghai
S/O Shri Ashwini Kumar Ghai
R/O Gohlad, P.O Mendhar, Tehsil-Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-412-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
gnd. 8

No: 27097-34 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Ghai, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
gnd. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1377 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Lalita Devi
D/O Shri Dilawar Singh
R/O Village Karroh, P/O Lakanpur Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-413-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 27035-42 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lalita Devi, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1378 of 2026/RG/LP

Dated: 25 .06.2026

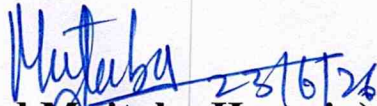
It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Main Raja Harris Ali
S/O Shri Main Ghulam Ali
R/O Tund, Hidyal, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-414-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 27043-50 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Main Raja Harris Ali, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1379 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Mandeep Singh
S/O Shri Puran Singh
R/O Bathindi Morh, Satellite Colony, Tehsil-Bahu & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-415-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27051-58 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandeep Singh, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1380 - of 2026/RG/LP

Dated: _____ .06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Mehak Gupta
D/O Lt. Shri Rakesh Gupta
R/O H.No. 50, Ward No. 02, National Highway, Tehsil Bari Brahmana &
District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-416-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27059-66 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Gupta, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1301 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Mohd. Imnan
S/O Shri Mohd. Aslam
R/O H.No. 143, Ward No. 4, near New Bus Stand, Malayar Mohalla, Tehsil &
District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-417-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27067-74 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd. Imnan, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1382 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Mussarat Ali Jafri
S/O Shri Khurshid Hussain Shah
R/O Potha Surankote, Tehsil- Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-418-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27075-82 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mussarat Ali Jafri, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1383 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Nahila Qureshi
D/O Shri Abdual Khaliq
R/O Village Phagla, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-419-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27083-90 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahila Qureshi, Advocate**
.....for information and necessary action

Mujtaba
23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1384 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Navya Nidhi Singh

D/O Shri Daljeet Singh

R/O Shivpuri, Ward No. 3, near Dream Park, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-420-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27091-98 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navya Nidhi Singh, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1305 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Rohit Kumar
S/O Shri Santokh Raj
R/O Ward No. 10, Village Bandrali, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-421-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27099-106 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.

Mujtaba
23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1386 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Sabia Maroof
D/O Shri Maroof Hussain Shah
R/O Village Potha, Tehsil-Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-422-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27107-114 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabia Maroof, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1307 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Sahil Singh
S/O Shri Khajan Singh
R/O Bali, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-423-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27115-122 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Singh**, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1300 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Saraswati Sharma

D/O Shri Sham Lal Sharma

**R/O Brahman Mohalla, near Shiv Mandir, Narwal Bala, Tehsil & District
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-424-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27123-30 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saraswati Sharma, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1309 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Shagufta Naz
D/O Shri Nizam Din
R/O Village Lah, Tehsil Thanamandi, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-425-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27131-34 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shagufta Naz, Advocate
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1390 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Sonia Sharma
D/O Shri Satish Kumar Sharma
R/O Lane No. 02, Gurha Keran, Barnai Road, Tehsil Jammu North, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-426-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27132-39 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sonia Sharma, Advocate
.....for information and necessary action.

Mujtaba
23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1391 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Sonika Padhiar
D/O Shri Santosh Kumar
R/O Sector No. 1, Main Road, Durga Nagar, Janipur, Tehsil & District
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-427-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27140-47 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonika Padhiar, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1392 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Sumit Kumar
S/O Shri Suresh Kumar
R/O H.No. 48, Panditgam near Panditgam Chowk, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-428-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 27140-55 /RG/LP Dated: 25 .06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumit Kumar**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1393 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Tabasem Zamir
D/O Shri Zamir Ahmed
R/O Kalaban, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-429-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 2715b-63 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasem Zamir, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1394 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Tahir Nadeem Qammar
S/O Shri Khurshid Ahmed Sheikh
R/O Village Plera, Tehsil Mandi, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-430-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration
gnd. 8

No: 27164-71 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Nadeem Qammar, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration
gnd. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1395 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Tanveer Naseem

S/O Shri Naseem Ahmad

**R/O Malurian Near Panchayat Ghar, Village Malurian Metka, Tehsil
Kalakote & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-431-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 25/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27172-79 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Naseem, Advocate**
.....for information and necessary action.

Mujtaba 25/6/26
Registrar Administration
g.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1396 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Ms. Tehseen Bano
D/O Shri Mohd Jameel
R/O Kadwah, Tehsil Basant Garh & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-432-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 27100-87 /RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehseen Bano, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1397 of 2026/RG/LP

Dated: 25.06.2026

It is hereby notified that vide High Court Order Dated 12.06.2026

Mr. Waseem Akram
S/O Shri Mohd Saleem Manas
R/O Gundi, P.O Bhimdassa, Tehsil Gool, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-433-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 23/6/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 27100-95 RG/LP Dated: 25.06.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Akram, Advocate**
.....for information and necessary action.

Mujtaba 23/6/26
Registrar Administration